



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Sep/202526/10

DATED: 23/09/2025

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Sep/202526/10 dated 23/09/2025 of Norms Committee - IV for the year 2025-26 was held on 23/09/2025 under the Chairmanship of Sh. Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Sh. Dineshnarain Mathur, Technical Consultant	DGFT
3	Sh. Nand Lal, Technical Consultant	DGFT
4	Sh. Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Sep/202526/10										
Case Status	Case Approved										
Party Name	SRI VIJAYALAKSHMI AGARBATHI WORKS										
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025										
HQ File Number	HQRNORM REVIW00005005AM25										
RA File Number	072404000148 AM21										
Licence No and Date	0710117099/06/10/2020										
Norms Committee Decision:											
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority and earlier approved norms for Advance Auth No- 0710115962 dated 13.12.2019, the committee decided to fix the norms as follows:											
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>INDIAN PERFUMED INCENSE STICKS 9 INCH AGARBATTI (PERFUMED AGARBATHI)</td><td>25,71,42,857 Nos.</td><td>9 INCH RAW AGARBATI (UNPERFUMED)</td><td>26,22,85,714 Nos</td></tr></table>				Export Item	Quantity	Import item	Qty. Recommended	INDIAN PERFUMED INCENSE STICKS 9 INCH AGARBATTI (PERFUMED AGARBATHI)	25,71,42,857 Nos.	9 INCH RAW AGARBATI (UNPERFUMED)	26,22,85,714 Nos
Export Item	Quantity	Import item	Qty. Recommended								
INDIAN PERFUMED INCENSE STICKS 9 INCH AGARBATTI (PERFUMED AGARBATHI)	25,71,42,857 Nos.	9 INCH RAW AGARBATI (UNPERFUMED)	26,22,85,714 Nos								
Note 1: All Regional Authorities should ensure that for the export item 'Aggarbathi', a specific length in inches and a unit of measurement (UOM) in Numbers are provided for both import and export items. No further Authorizations shall be issued for the export item “Agarbathi” in kilograms. RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	2 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM REVIW00006329AM25
RA File Number	02AA04001909 AM22
Licence No and Date	0211000580/22/04/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the amended copy of Advance Authorization mentioning % Penta Chlorothio phenol in the export production description.	
The case stands deferred	

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Case No.	3 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	K PATEL CHEMO-PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM REVIW00001682AM25
RA File Number	03AA04024526 AM22
Licence No and Date	0311004611/14/06/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	4 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM REVIW00006301AM25
RA File Number	02AA04034511 AM22
Licence No and Date	0211001535/22/11/2021
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the amended copy of Advance Authorization mentioning % Penta Chlorothio phenol in the export production description. The case stands deferred.	

Case No.	5 / NC/4/MEET/Sep/202526/10
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Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM REVIW00006323AM25
RA File Number	02AA04035385 AM22
Licence No and Date	0211001579/02/12/2021
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the amended copy of Advance Authorization mentioning % Penta Chlorothio phenol in the export production description. The case stands deferred	

Case No.	6 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM REVIW00006324AM25
RA File Number	02AA04035196 AM22
Licence No and Date	0211001581/02/12/2021
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the amended copy of Advance Authorization mentioning % Penta Chlorothio phenol in the export production description. The case stands deferred	

Case No.	7 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM REVIW00006325AM25
RA File Number	02AA04035181 AM22
Licence No and	0211001582/02/12/2021

Date	
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the amended copy of Advance Authorization mentioning % Penta Chlorothio phenol in the export production description. The case stands deferred.	

Case No.	8 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ROHA DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004334AM25
RA File Number	NA
Licence No and Date	0311011384/14/02/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers. It was noted that the firm obtained Advance Authorization No. 0311011384 dated 14.02.2022, under the Self Ratification Scheme (Para 4.07A) and requested norms fixation under Para 4.07 of the Self Declaration Scheme. The committee discussed the matter at length and decided to ask the firm to furnish the following: • proper justification of norms fixation of a self-ratified authorization. • Stagewise complete and balance chemical reaction, molar weight and % yield on molar basis • Improvement in the yield in the last 10 year and its Achieved yield. • Past production consumption data for the year 2021-22, 2022-23 and 23-24. The case stands deferred.	

Case No.	9 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM REVIW00006330AM25
RA File Number	02AX04000237 AM23
Licence No and Date	0211002766/28/07/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the amended copy of Advance Authorization mentioning % Penta Chlorothio phenol in the export production description.

The case stands deferred

Case No.	10 / NC/4/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00007330AM23
RA File Number	52AX04001825 AM23
Licence No and Date	5211004524/31/03/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the Department of Biotechnology letter No-PID-13011(15)/1/2021-PPB-DBT(14648 DATED 29.09.2025), the committee decided to fix the norms as under:

Export Item	Quantity	Sl. No.	Import item	Qty. Recommended
PARAHIT-F DEVICE TEST KIT [1 KIT FOR 25 TESTS]RAPID DIAGNOSTICS TEST KIT [FOR MALARIA]	1,25,01,250Nos.	1	ANTI MOUSE IgG GOAT	10.863 Grams
		2	MAB TO P FALCIPARUM FOR NCM MALARIA K	3.647 Grams
		3	MAB FOR P FALCIPARUM COLLOIDAL GOLD REAGENT	1.711 Grams
		4	MOUSE IgG PURIFIED	0.856 Grams
		5	CONJUGATE RELEASING PAD GR-6615-21MM X 500 FT PARAH	167811 Feet
		6	CONJUGATE RELEASING PAD10MM, GRADE 6615	167811 Feet
		7	SAMPLE PAD GRADE 238 SIZE 12MM X 100M	55567 Meter

		8	ABSORBENT PAD FOR RAPID TEST22MM X 50 MTR-CF5	55567 Meter
		9	DIS SAFTY SEAL LANCETS[PACK OF 25] & [PACK OF 10]	1,25,01,250Nos.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	11 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00000056AM24
RA File Number	03AX04000003 AM24
Licence No and Date	0311022674/10/04/2023
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to appear for personal hearing with supporting documents for % yield on molar basis The case stands deferred	

Case No.	12 / NC/4/MEET/Sep/202526/10		
Case Status	Case Approved		
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025		
HQ File Number	HQRNORM APPLY 00004528AM24		
RA File Number	05AX04001063 AM24		
Licence No and Date	0511019943/20/07/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export description	Qty	Import Description	Qty. recommended

IMIDACLOPRID 35 % SC W/V	1 Ltr.	IMIDACLOPRID TECHNICAL 98.00 W/W MIN	0.3535 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	13 / NC/4/MEET/Sep/202526/10												
Case Status	Case Approved												
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.												
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025												
HQ File Number	HQRNORM APPLY 00005737AM24												
RA File Number	05AX04001682 AM24												
Licence No and Date	0511021012/18/09/2023												
Norms Committee Decision:													
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:													
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="3">CLODINAFOP PROPARGYL 8% EC</td><td rowspan="3">1Ltr</td><td>R-(+)-2-(4-Hydroxy Phenoxy) Propionic Acid -99%MIN(R-(+)-2-(4-Hydroxy Phenoxy) Propionic Acid -99%MIN)</td><td>0.0525 kg</td></tr><tr><td>3-chloropropyne 85% in DMF(3-chloropropyne 85% in DMF)</td><td>0.0332 kg</td></tr><tr><td>5-chloro-2,3-Difluoropyridine 96%(5-chloro-2,3-Difluoropyridine 96%)</td><td>0.0444 kg.</td></tr></table>		Export Item	Qty	Import item	Qty. Recommended	CLODINAFOP PROPARGYL 8% EC	1Ltr	R-(+)-2-(4-Hydroxy Phenoxy) Propionic Acid -99%MIN(R-(+)-2-(4-Hydroxy Phenoxy) Propionic Acid -99%MIN)	0.0525 kg	3-chloropropyne 85% in DMF(3-chloropropyne 85% in DMF)	0.0332 kg	5-chloro-2,3-Difluoropyridine 96%(5-chloro-2,3-Difluoropyridine 96%)	0.0444 kg.
Export Item	Qty	Import item	Qty. Recommended										
CLODINAFOP PROPARGYL 8% EC	1Ltr	R-(+)-2-(4-Hydroxy Phenoxy) Propionic Acid -99%MIN(R-(+)-2-(4-Hydroxy Phenoxy) Propionic Acid -99%MIN)	0.0525 kg										
		3-chloropropyne 85% in DMF(3-chloropropyne 85% in DMF)	0.0332 kg										
		5-chloro-2,3-Difluoropyridine 96%(5-chloro-2,3-Difluoropyridine 96%)	0.0444 kg.										
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP													

Case No.	14 / NC/4/MEET/Sep/202526/10		
Case Status	Case Deferred		
Party Name	SAERTEX INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025		
HQ File Number	HQRNORM APPLY 00006485AM24		
RA File Number	31AX04000204 AM24		

Licence No and Date	3111002754/27/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish amended copy of Advanced Authorization for corrected quantity for “export wise import item”. The case stands deferred.	

Case No.	15 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00008088AM24
RA File Number	08AX04001862 AM24
Licence No and Date	0811010547/22/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	16 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SHARP MINT LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00008253AM24
RA File Number	05AX04003486 AM24
Licence No and Date	0511023560/31/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination. The case stands deferred.	

Case No.	17 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SHARP MINT LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00008596AM24
RA File Number	05AX04003698 AM24
Licence No and Date	0511023992/15/02/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination. The case stands deferred	

Case No.	18 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	GANGA RASAYANIE PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00009218AM24
RA File Number	03AX04005659 AM24
Licence No and Date	0311032348/19/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to appear for personal hearing with supporting documents. The case stands deferred.	

Case No.	19 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	GANGA RASAYANIE PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00009389AM24

RA File Number	03AX04006058 AM24
Licence No and Date	0311032616/30/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to appear for personal hearing with supporting documents. The case stands deferred.	

Case No.	20 / NC/4/MEET/Sep/202526/10	
Case Status	Case Approved	
Party Name	PLASTENE INDIA LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025	
HQ File Number	HQRNORM APPLY 00000092AM25	
RA File Number	08AX04002340 AM24	
Licence No and Date	0811011223/04/04/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Item Name: Paper Poly Bag (Actual Content of Raw material 1. PP Granules 42 MT 2. LDPE Granules for lamination 4 MT 3. PPGranules for lamination 10 MT 4. Paper 44 MT)		
Qty; 100 MT		
Import item:		
S. no	Item Description	Qty. recommended
1	PP Granules	44.52 MT
2	LDPE Granules for lamination	4.16 MT
3	PP Granules for lamination	10.4 MT
4	Paper (55 to 80 GSM & Natural Shed Maplitho)	45.76 MT

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	21 / NC/4/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	VISION GEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00000270AM25
RA File Number	13AX04000007 AM25
Licence No and Date	1311002947/16/04/2024

Norms Committee Decision:

The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority and amended copy of advance authorization, the committee decided to fix the norms as follows:

Export Item	Quantity	Import item	Qty. Recommended
10 KT. GOLD JEWELLERY STUDDED WITH CULTURED PEARLS WITH SILVER SOLDERED BASE METAL(BRASS) PIN (CONTENT OF SMALL CULTURED PEARLS PP6 TO 13PP 310000 PCS CONTENT OF 10 KT GOLD 27 K.G.))	31200PIECES	SMALL CULTURED PEARLS (SIZE RANGE 06PP TO 13PP)	3,10,000 Pieces
10 KT GOLD JEWELLERY STUDDED WITH CULTURED PEARL AND SYNTHETIC STONES WITH SILVER SOLDERED BASE METAL (BRASS) PIN (CONTENT OF SMALL CULTURED PEARLS PP6 TO 13PP 11000 PCS CONTENT OF 10 KT GOLD 1.10 K.G.))	2000PIECES	SMALL CULTURED PEARLS (SIZE RANGE 06PP TO 13PP) (Of Relevant size and grade)	11000 Pieces
5KT GOLD JEWELLERY STUDDED WITH CULTURED PEARL AND SYNTHETIC STONES WITH SILVER SOLDERED BASE METAL (BRASS) PIN (CONTENT OF SMALL CULTURED PEARLS PP6TO13PP 55000 PCS CONTENT OF 5KT GOLD 2.5 KG))	5000 PIECES	SMALL SULTURED PEARLS (SIZE RANGE 06PP TO 13PP)(Of Relevant size and grade)	5000 Pieces

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	22 / NC/4/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	AJIT INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00000748AM25
RA File Number	05AX04000317 AM25
Licence No and Date	0511025556/16/05/2024
Norms Committee Decision: The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority and amended copy of advance authorization, the committee decided to fix the norms as follows: Export item: Self Adhesive Paper Tape 25 mm x 50 m (Airvent Tape) (Net content of 39000Kg of Base paper for Surgical Tapesplaster tape of GSM: 35) Qty.: 65000Kg Import Item: Base Paper for Surgical Tapes Plaster tape in Jumbo Roll of GSM: 35 Qty.: 40560 Kg RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	23 / NC/4/MEET/Sep/202526/10		
Case Status	Case Approved		
Party Name	CAMEX LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025		
HQ File Number	HQRNORM APPLY 00000849AM25		
RA File Number	08AX04000206 AM25		
Licence No and Date	0811011650/22/05/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Qty. Recommended
POLYETHYLENE WAX POWDER	1 Kg	POLYETHYLENE WAX FLAKES	1.02 kg/kg content in export

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	24 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	GANGA RASAYANIE PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00001624AM25
RA File Number	03AX04001468 AM25
Licence No and Date	0311035037/28/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to appear for personal hearing with supporting documents. The case stands deferred.	

Case No.	25 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	GANGA RASAYANIE PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00001672AM25
RA File Number	03AX04001469 AM25
Licence No and Date	0311035086/01/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to appear for personal hearing with supporting documents. The case stands deferred.	

Case No.	26 / NC/4/MEET/Sep/202526/10
Case Status	Case Approved

Party Name	AJIT INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025		
HQ File Number	HQRNORM APPLY 00001934AM25		
RA File Number	05AX04001113 AM25		
Licence No and Date	0511026664/15/07/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms with nil wastages as follows:			
Export Item	Quantity	Import item	Qty. Recommended
ACRYLIC ADHESIVE A-118 (55%+-1%Solid Content)	209000 Kg	Butyl Acrylate	114950 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	27 / NC/4/MEET/Sep/202526/10		
Case Status	Case Approved		
Party Name	AJIT INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025		
HQ File Number	HQRNORM APPLY 00002412AM25		
RA File Number	05AX04001423 AM25		
Licence No and Date	0511027081/08/08/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms with nil wastages as follows:			
Export Item	Quantity	Import item	Qty. Recommended
ACRYLIC ADHESIVE A-118 (55%+-1%Solid Content)	381818Kg	Butyl Acrylate	1210000 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	28 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AMTEX DYECHEM INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00002438AM25
RA File Number	08AX04000757 AM25
Licence No and Date	0811012360/09/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to appear for personal hearing along-with following information: - As per COA furnished by the firm, the color strength of import is more than that of export, so no manufacturing activity is involved. Import and export items appears to be same. - Personal Hearing with above mentioned clarification. The case stands deferred.	

Case No.	29 / NC/4/MEET/Sep/202526/10	
Case Status	Case Approved	
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025	
HQ File Number	HQRNORM APPLY 00002597AM25	
RA File Number	06AX04000204 AM25	
Licence No and Date	0611002914/20/08/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Item Name: KATALCO 86-4X (CATALYST 86-6 CONTAINING COPPER CARBONATE MIN. 81.5%)		
Qty.: 205076Kg		
Import Items:		
S. No	Item description	Qty. per Kg of export

1	CIMENT FONDU(CALCIUM ALUMINATE CEMENT-GRADE)	0.0344 Kg
2	Copper Carbonate(BASIC COPPER CARBONATE	0.8313 Kg
3	CP-5 analogue (Rho) alumina	0.0173 kg
4	Min-u-Gel	0.04238 kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	30 / NC/4/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00003047AM25
RA File Number	06AX04000245 AM25
Licence No and Date	0611002981/13/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item Name: KATALCO 866-2(CATALYST 866-2 CONTAINING COPPER CARBONATE MIN. 75 %)

Qty.: 205076 Kg

Import Items:

S. No	Item description	Qty. per Kg of export
1	MIN-U-GEL	0.0918 Kg
2	Copper Carbonate(BASIC COPPER CARBONATE	0.7650 Kg
3	CP-5 analogue (Rho) alumina	0.0465 kg
4	CIMENT FONDU(CALCIUM ALUMINATE CEMENT-GRADE)	0.0414 kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	31 / NC/4/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00003048AM25
RA File Number	05AX04001782 AM25
Licence No and Date	0511027731/13/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Qty.	Import item	Qty. Recommended
Chlorantraniliprole Technical 97% w/w min(Chlorantraniliprole Technical 97% w/w min)	1 kg.	3 BROMO 1 3 CHLORO 2 PYRIDINYL 1H PYRAZOLE5 CARBOXYLIC ACID 99 PERCENT(3-BROMO-1-(3-CHLORO- 2-PYRIDINYL)-1H-PYRAZOLE5-CARBOXYLIC ACID 99%)	0.750 kg
		2 AMINO 5 CHLORO 3 METHYL BENZOIC ACID 97 % (2- AMINO-5-CHLORO-3-METHYL-BENZOICACID 97%)	0.472 kg
		3 Methylpyridine 3 MP(3-Methylpyridine (3-MP))	0.121 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	32 / NC/4/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00003869AM25
RA File Number	08AX04001254 AM25
Licence No and Date	0811013057/25/10/2024

Norms Committee Decision:

The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	Single Side Decorative Laminates without Barrier Paper(Thickness 0.6 mm Average weight for 1 sqm 0.87+/- 2.5%)	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.45 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER (50 GSM – 120GSM)	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	TISSUE PAPER (18 GSM – 38GSM)	0.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	0.435 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	Protective Film	deleted

Export Item-2:

Sl. No.	Item Description	Quantity (KG)
1	Single Side Decorative Laminates without Barrier Paper(Thickness 1.8 mm Average weight for 1 sqm 2.61+/- 2.5%)	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.45 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
6	BASE PAPER (50 GSM – 120GSM)	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS

7.	TISSUE PAPER (18 GSM – 38GSM)	0.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
8.	PHENOL	0.435 KG OR APPLIED QUANTITY WHICHEVER IS LESS
9.	MELAMINE	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
10.	Protective Film	deleted

Note: 1. The above norms has been worked out on the 1.00 MM Thickness with Average Wt. of 1.45 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 1.00 MM Thickness of Wt. 1.45 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 1.00 MM or the Standard Wt. of 1.45 KG/Sq. Meter of 1.00 MM Thickness.

3. The quantity of BOPP film given above will be for one sq. meter of Decorative Laminates irrespective of thickness and weight of Decorative Laminates to be exported.

4. The quantity of all the other items unchanged irrespective of change of thickness and weight of decorative laminates to be exported.

5. It is clarified that the above formula is applicable only in case of Decorative Laminates having thickness of 0.6 and 1.8 mm.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	33 / NC/4/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00003870AM25
RA File Number	08AX04001203 AM25
Licence No and Date	0811013064/26/10/2024
Norms Committee Decision:	

The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER THICKNESS 10 MM	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER ((50Gsm-120Gsm)	0.214 KG
2.	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG
3.	PHENOL	3.344 KG
4.	MELAMINE	0.362 KG
5.	Protective film	deleted, as not given in SION

Export Item:

Sl. No.	Item Description	Quantity (KG)
2	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS 12 MM)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
6	BASE PAPER(50Gsm-120Gsm)	0.214 KG
7	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG

8	PHENOL	3.344 KG
9	MELAMINE	0.362 KG
10	Protective film	Deleted, as not given in SION

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness

3. The Quantity of other items viz. Base Paper, Tissue Paper and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	34 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00003881AM25
RA File Number	04AX04000708 AM25
Licence No and Date	0411008470/28/10/2024

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following:

- Photographs of the Export item indicating end use of it and also weight in Kg terms.
- Manufacturing process flow chart indicating step wise each import item to use.
- Specification of import items with technical details & photographs and also its function in the export item.
- Calculation of the requirement of import items and indigenous items indicating net content and wastage separately for each export item and also accordingly to fill in 4 E table.

The case stands deferred.

Case No.	35 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BECARRE SPECIALITY INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00003885AM25
RA File Number	10AX04000185 AM25
Licence No and Date	1011002726/28/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • COA of export item. • COA of import item no 1 and 2. • Whether export item is power or liquid. The case stands deferred.	

Case No.	36 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	WORLDSTAR PACKAGING INDUSTRY
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00003892AM25
RA File Number	05AX04002272 AM25
Licence No and Date	0511028296/28/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Manufacturing process indicating GSM of Import and export items and also weight of export items in Kg terms. • CAD of each export item, indicating efficiency of using paper. • Calculation of the requirement of both imported and indigenous items based on CAD, indicating net content and wastage separately.	

- Reason for showing nil wastage in 4 E table.

The case stands deferred.

Case No.	37 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00003900AM25
RA File Number	09AX04000615 AM25
Licence No and Date	0911008242/28/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • To clarify whether the item of export is Chromium trioxide or Chromic acid, as both the items are having different molecular weight. • To give COA report of Export item and also COA report of Import item, indicating % Cr2O3. • Calculation of requirement of raw materials for the manufacture of export item, indicating complete chemistry with molecular weights of each item. • 4. Reason for importing both EMPTY STEEL DRUMS and Conical Steel Drums (218 Liters), and also pallets, therefore, to give justification with details and also sizes and specification of WOOD CUTS FOR PALLETS. The case stands deferred.	

Case No.	38 / NC/4/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	SHIV SHAKTI TIMBER INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00003903AM25
RA File Number	09AX04000644 AM25
Licence No and Date	0911008234/28/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, based on the recommendation of the technical authority, the committee decided to fix the norms as follows:	

Export Item	Quantity	Import Item	Quantity
WOODEN PALLETS,CRATES, BOXES, RUNNERS,SKIDS(Using Pinus Sylvestris wood	640 Cubic Meter.	PINE PINUS SYLVESTRIS WOOD	672 Cubic Meter
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	39 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	DETERGEO CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00003905AM25
RA File Number	05AX04002407 AM25
Licence No and Date	0511028602/28/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. • Complete chemistry with mol weight and % yield of reaction. • Stoichiometric reaction balance on molar basis. The case stands deferred.	

Case No.	40 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	FIRE SAFETY DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00003907AM25
RA File Number	05AX04002397 AM25
Licence No and Date	0511028606/28/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	

The case stands deferred.

Case No.	41 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	YUSHA CERAMICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00003912AM25
RA File Number	05AX04002108 AM25
Licence No and Date	0511028617/28/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	42 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MARUTI MICA
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00003916AM25
RA File Number	24AX04000320 AM25
Licence No and Date	2411003980/28/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Calculation of Raw materials based on SION H-68 in a tabular form on 10 MM basis thickness of laminates, with weight reference of 14.5 Kg+- 2.5%. • In place of Paraformaldehyde (91%),formaldehyde37.5% is used, therefore, to give specific requirements with calculation. • To submit Production consumption data for the last three years duly certified by Chartered Accountant. • Reason for not using Barrier paper & Tissue paper in laminates and if, these are used from indigenous source, then to give, accordingly in 4 E annexure. The case stands deferred.	

Case No.	43 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00003917AM25
RA File Number	31AX04000354 AM24
Licence No and Date	3111004018/28/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	44 / NC/4/MEET/Sep/202526/10			
Case Status	Case Approved			
Party Name	PIONEER STATIONERY PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025			
HQ File Number	HQRNORM APPLY 00003921AM25			
RA File Number	52AX04000242 AM25			
Licence No and Date	5211010526/29/10/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation, based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export details			Import description	
S. No.	Export description	Qty. in Kg.	Import description	Qty. recommended in Kg.
1	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 250 GSM:14,884.55 Kg	23,396.30	Sketch Paper / Drawing Paper 250 GSM	15,926.47
2	Sketch Book / Drawing Book, Net content of	32,002	Sketch Paper / Drawing Paper	25,761.73

	Drawing / Sketch paper of 90 GSM: 24,076.38 Kg		90 GSM	
3	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 200 GSM: 11,005.40 Kg	16,981.75	Sketch Paper / Drawing Paper 200 GSM	11,775.78
4	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 220 GSM: 5,368.43 Kg	9,014.25	Sketch Paper / Drawing Paper 220 GSM	5,744.22
5	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 200 GSM: 9,145.71 Kg	13,862.30	Sketch Paper / Drawing Paper 200 GSM	9,785.91
6	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 160 GSM: 24,329.48 Kg	35,777.50	Sketch Paper / Drawing Paper 160 GSM	26,032.54
7	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 160 GSM: 26,642.98 Kg	37,158.45	Sketch Paper / Drawing Paper 160 GSM	28,507.99
8	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 150 GSM: 4,440.50 Kg	9,601.50	Sketch Paper / Drawing Paper 150 GSM	4,751.34
9	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 225 GSM: 13,321.49 Kg	24,526.50	Sketch Paper / Drawing Paper 225 GSM	14,253.99
10	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 160 GSM: 6,216.70 Kgs	11,043.75	Sketch Paper / Drawing Paper 160GSM	6,651.87

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	45 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AMBITN LIFESCIENCES
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00003944AM25
RA File Number	10AX04000192 AM25
Licence No and Date	1011002737/30/10/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following:	

- COA of export item showing % content or imported concentrate.
- COA of import item from foreign supplier.

The case stands deferred.

Case No.	46 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AMBITN LIFESCIENCES
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00003945AM25
RA File Number	10AX04000191 AM25
Licence No and Date	1011002739/30/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • COA of export item showing % content or imported concentrate. • COA of import item from foreign supplier. The case stands deferred.	

Case No.	47 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00003960AM25
RA File Number	52AX04000227 AM25
Licence No and Date	5211010602/30/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Manufacturing process and to submit CAD of the making cup. • Whether import item fluting paper is with or without liner paper. • Calculation based on CAD of the export item indicating net content of import item and wastage separately.	

- GSM of the Import and export items.

The case stands deferred.

Case No.	48 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	HP ADHESIVES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00003976AM25
RA File Number	03AX04002695 AM25
Licence No and Date	0311038435/04/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	49 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SUSTAINO CRAFT PACK LLP
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004000AM25
RA File Number	08AX04000987 AM25
Licence No and Date	0811013147/06/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Manufacturing process indicating both imported and indigenous items to use and also stage wise wastage of raw materials. • Photographs of export item and to give calculation of requirement of raw materials both imported and indigenous. • Composition of export items and to fill indigenous items in 4E table. The case stands deferred.	

Case No.	50 / NC/4/MEET/Sep/202526/10	
Case Status	Case Approved	
Party Name	STIC ON PAPERS PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025	
HQ File Number	HQRNORM APPLY 00004038AM25	
RA File Number	09AX04000661 AM25	
Licence No and Date	0911008339/08/11/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Item Name: Self Adhesive Paper (165 GSM +/- 10%) (using COATED ONE SIDE PAPER)		
Qty.: 2000000Sq. mt		
Import Items:		
S. No	Item description	Qty. per Kg of export
1	COATED ONE SIDE PAPER C1S 80 GSM +/- 10% VARIOUS WIDTHS	1.04 Sq. Mt/Sqmt of export item
2	RELEASE BASE PAPER GLASSINE 60 GSM +/- 10% VARIOUSE COLOURS-VARIOUS WIDTHS	1.04 Sq. Mt/Sqmt of export item
3	Hydrocarbon Resins	0.01224 kg/Sqmt of export item
4	Thermoplastic Elastomer SIS	0.00624 kg/Sqmt of export item
5	Rosin Ester Tackifying Resin / Komotac Resin DERTOLINE	0.00156 kg/Sqmt of export item
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HB.		

Case No.	51 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004040AM25
RA File Number	04AX04000749 AM25
Licence No and Date	0411008529/08/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Photographs of the Export item indicating end use of it and also weight in Kg terms. • Manufacturing process flow chart indicating step wise each import item to use. • Specification of import items with technical details & photographs and also its function in the export item. • Calculation of the requirement of import items and indigenous items indicating net content and wastage separately for each export item and also accordingly to fill in 4 E table. The case stands deferred.	

Case No.	52 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	PACIFIC ENGINEERED SURFACES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004045AM25
RA File Number	07AX04001237 AM25
Licence No and Date	0711012736/08/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • composition with COA report and weight of export item in kg/mt terms. • current production/consumption data duly certified by chartered accountant. • COA report of each raw materials (s. no: 2 to 6) for the import items from foreign supplier (indicating moisture/volatile materials) and calculation of its requirement in making export item. • Application/function with details of item no;9 to 18 which are shown as consumable items and to indicate % of cif value of each item against FOB value of export. The case stands deferred.	

Case No.	53 / NC/4/MEET/Sep/202526/10
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Case Status	Case Approved
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004078AM25
RA File Number	10AX04000206 AM25
Licence No and Date	1011002762/12/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case.	

Case No.	54 / NC/4/MEET/Sep/202526/10										
Case Status	Case Approved										
Party Name	PIONEER STATIONERY PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025										
HQ File Number	HQRNORM APPLY 00004114AM25										
RA File Number	52AX04000251 AM25										
Licence No and Date	5211010703/13/11/2024										
Norms Committee Decision:											
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:											
<table><tr><th>Export description</th><th>Qty.</th><th>Import description</th><th>Qty recommended</th></tr><tr><td>Sketch Book / Drawing Book, Net content of Sketch paper / Drawing Paper of 100 GSM is 1,00,000 Kgs</td><td>128807 Kg.</td><td>Sketch Paper / Drawing Paper 100 GSM</td><td>1,07,000 kg.</td></tr></table>				Export description	Qty.	Import description	Qty recommended	Sketch Book / Drawing Book, Net content of Sketch paper / Drawing Paper of 100 GSM is 1,00,000 Kgs	128807 Kg.	Sketch Paper / Drawing Paper 100 GSM	1,07,000 kg.
Export description	Qty.	Import description	Qty recommended								
Sketch Book / Drawing Book, Net content of Sketch paper / Drawing Paper of 100 GSM is 1,00,000 Kgs	128807 Kg.	Sketch Paper / Drawing Paper 100 GSM	1,07,000 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HB.											

Case No.	55 / NC/4/MEET/Sep/202526/10		
Case Status	Case Approved		
Party Name	PIONEER STATIONERY PRIVATE LIMITED		
Meeting Number	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025		

and Date			
HQ File Number	HQRNORM APPLY 00004115AM25		
RA File Number	52AX04000250 AM25		
Licence No and Date	5211010704/13/11/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export description	Qty.	Import description	Qty recommended
Sketch Book / Drawing Book, Net content of Sketch paper / Drawing Paper of 100 GSM is 1,00,000 Kgs	128807 Kg.	Sketch Paper / Drawing Paper 100 GSM	1,07,000 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HB.			

Case No.	56 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004145AM25
RA File Number	04AX04000740 AM25
Licence No and Date	0411008566/14/11/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	57 / NC/4/MEET/Sep/202526/10		
Case Status	Case Deferred		
Party Name	K PATEL CHEMO-PHARMA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025		
HQ File Number	HQRNORM APPLY 00004160AM25		

RA File Number	03AX04003952 AM25
Licence No and Date	0311038725/15/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • In Advance Auth, generic description remains same whereas the dye content in the both the cases are different. • No chemistry, molar weight and % yield on molar basis is given. • Copy of COA of export item in both cases in the PH, to show % dye content in export. • Personal hearing along with above information. The case stands deferred.	

Case No.	58 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004173AM25
RA File Number	04AX04000773 AM25
Licence No and Date	0411008571/18/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Photographs of the Export item indicating end use of it and also weight in Kg terms. • Manufacturing process flow chart indicating step wise each import item to use. • Specification of import items with technical details & photographs and also its function in the export item. • Calculation of the requirement of import items and indigenous items indicating net content and wastage separately for each export item and also accordingly to fill in 4 E table. The case stands deferred.	

Case No.	59 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TANYA EXPORTS
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004212AM25

RA File Number	08AX04000739 AM24
Licence No and Date	0811013236/19/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Stagewise complete and balance chemical reaction with molar weight and % yield on molar basis. • Past production consumption data for 2024-25. • COA of Export item. • Personal hearing along with above information. The case stands deferred.	

Case No.	60 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TANYA EXPORTS
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004213AM25
RA File Number	08AX04000740 AM24
Licence No and Date	0811013237/19/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Stagewise complete and balance chemical reaction with molar weight and % yield on molar basis. • Details of byproducts & their commercial value. • COA of Export item. The case stands deferred.	

Case No.	61 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	JINDAL SMI COATED PRODUCTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004237AM25
RA File Number	03AX04004171 AM25

Licence No and Date	0311038845/19/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Reason for asking GSM of paper +-15% instead of 10% which is given at General note for chemicals and Allied Products S. no, 10. • Adhesive coating in GSM of the Self-Adhesive Paper and accordingly to give calculation of requirement of raw materials. The case stands deferred.	

Case No.	62 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	CAPRICOATING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004247AM25
RA File Number	03AX04004072 AM25
Licence No and Date	0311038854/20/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Adhesive coating in GSM of the Self-Adhesive Paper and accordingly to give calculation of requirement of raw materials. • To give specific name of paper to use (instead of relevant paper) in making the export item. The case stands deferred.	

Case No.	63 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	JINDAL SMI COATED PRODUCTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004249AM25
RA File Number	03AX04004170 AM25
Licence No and	0311038861/20/11/2024

Date	
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Reason for asking GSM of paper +-15% instead of 10% which is given at General note for chemicals and Allied Products S. no, 10. • Adhesive coating in GSM of the Self-Adhesive Paper and accordingly to give calculation of requirement of raw materials. The case stands deferred.	

Case No.	64 / NC/4/MEET/Sep/202526/10			
Case Status	Case Approved			
Party Name	PIONEER STATIONERY PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025			
HQ File Number	HQRNORM APPLY 00004252AM25			
RA File Number	52AX04000252 AM25			
Licence No and Date	5211010779/20/11/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export description		Qty.	Import description	Qty recommended
Sketch Book / Drawing Book, Net content of Sketch paper / Drawing Paper of 100 GSM is 1,00,000 Kgs		128807 Kg.	Sketch Paper / Drawing Paper 100 GSM	1,07,000 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HB.				

Case No.	65 / NC/4/MEET/Sep/202526/10		
Case Status	Case Deferred		
Party Name	HINDUSTAN ADHESIVES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025		
HQ File Number	HQRNORM APPLY 00004254AM25		

RA File Number	05AX04002712 AM25
Licence No and Date	0511029060/20/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • GSM of Import and Export items. • Dimension/Sizes of Export items and Import item. The case stands deferred.	

Case No.	66 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	VISION GEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004255AM25
RA File Number	13AX04000270 AM25
Licence No and Date	1311003487/20/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	67 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004272AM25
RA File Number	31AX04000287 AM25
Licence No and Date	3111004106/21/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and	

comment of technical authority.

The case stands deferred.

Case No.	68 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004280AM25
RA File Number	03AX04004223 AM25
Licence No and Date	0311038917/21/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that norms working sheet is not cleared in submitted documents. Therefore, the committee decided to ask the firm to appear for personal hearing along with following information: • Complete COA of Import and Export. • Complete material balance between Import and Export. • By product obtained along with commercial value, if used in the refinery itself notional value of the same along with prevailing market value with proof The case stands deferred.	

Case No.	69 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004281AM25
RA File Number	03AX04004226 AM25
Licence No and Date	0311038918/21/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that norms working sheet is not cleared in submitted documents. Therefore, the committee decided to ask the firm to appear for personal hearing along with following information:	

- Complete COA of Import and Export.
- Complete material balance between Import and Export.
- By product obtained along with commercial value, if used in the refinery itself notional value of the same along with prevailing market value with proof

The case stands deferred.

Case No.	70 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004282AM25
RA File Number	03AX04004225 AM25
Licence No and Date	0311038919/21/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that norms working sheet is not cleared in submitted documents. Therefore, the committee decided to ask the firm to appear for personal hearing along with following information: • Complete COA of Import and Export. • Complete material balance between Import and Export. • By product obtained along with commercial value, if used in the refinery itself notional value of the same along with prevailing market value with proof The case stands deferred.	

Case No.	71 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004283AM25
RA File Number	03AX04004224 AM25
Licence No and Date	0311038920/21/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that norms working sheet is	

not cleared in submitted documents. Therefore, the committee decided to ask the firm to appear for **personal hearing** along with following information:

- Complete COA of Import and Export.
- Complete material balance between Import and Export.
- By product obtained along with commercial value, if used in the refinery itself notional value of the same along with prevailing market value with proof

The case stands deferred.

Case No.	72 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	K PATEL CHEMO-PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004286AM25
RA File Number	03AX04003951 AM25
Licence No and Date	0311038929/22/11/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following:	
• In Advance Auth, generic description remains same whereas the dye content in the both the cases are different. • No chemistry, molar weight and % yield on molar basis is given. • Copy of COA of export item to show % dye content in export. • Personal hearing along with above information.	
The case stands deferred.	

Case No.	73 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	GENUINE FILTER & FABRICS
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004293AM25
RA File Number	56AX04000772 AM24
Licence No and Date	5611003422/22/11/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	74 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	KONARK HERBALS AND HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004309AM25
RA File Number	03AX04004204 AM25
Licence No and Date	0311038952/22/11/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • COA of export item. • COA if import item from foreign supplier. • % yield in the process. The case stands deferred.	

Case No.	75 / NC/4/MEET/Sep/202526/10		
Case Status	Case Approved		
Party Name	Excell Party		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025		
HQ File Number	HQRNORM APPLY 00004328AM25		
RA File Number	05AX04002618 AM25		
Licence No and Date	0511029168/25/11/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Qty	Import item	Qty. Recommended

PAPER PLATE & PAPER CUP OF PE COATED PAPER GSM 270-295)	63818 kg	PE COATED PAPER(GSM 270-295)	70200.0 kg
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RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	76 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MARUTI MICA
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004358AM25
RA File Number	24AX04000359 AM25
Licence No and Date	2411004065/26/11/2024
Norms Committee Decision: committee decided to ask the firm to furnish the following: • Calculation of Raw materials based on SION H-68 in a tabular form on 10 MM basis thickness of laminates, with weight reference of 14.5 Kg+- 2.5%. • In place of Paraformaldehyde (91%),formaldehyde37.5% is used, therefore, to give specific requirements with calculation and reason for asking both from import and for indigenous source. • To submit Production consumption data for the last three years duly certified by Chartered Accountant. • Reason for not using Barrier paper & Tissue paper in laminates and if, these are used from indigenous source, then to give, accordingly in 4 E annexure. The case stands deferred.	

Case No.	77 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004359AM25
RA File Number	03AX04004241 AM25
Licence No and Date	0311039031/26/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and	

comment of technical authority.

The case stands deferred.

Case No.	78 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	INCOM KITS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004367AM25
RA File Number	04AX04000808 AM25
Licence No and Date	0411008625/26/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	79 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	FEROLITE JOINTINGS LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004371AM25
RA File Number	05AX04002832 AM25
Licence No and Date	0511029234/27/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	80 / NC/4/MEET/Sep/202526/10
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Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004394AM25
RA File Number	30AX04000457 AM25
Licence No and Date	0511029272/28/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	81 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004395AM25
RA File Number	30AX04000459 AM25
Licence No and Date	0511029273/28/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	82 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	CHOKSI HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004405AM25
RA File Number	13AX04000281 AM25
Licence No and Date	1311003501/28/11/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	83 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	DETPAK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004443AM25
RA File Number	03AX04004343 AM25
Licence No and Date	0311039177/29/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	84 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004446AM25
RA File Number	03AX04004309 AM25
Licence No and Date	0311039181/29/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	85 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004447AM25
RA File Number	03AX04004308 AM25
Licence No and Date	0311039182/29/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	86 / NC/4/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004454AM25
RA File Number	10AX04000213 AM25
Licence No and Date	1011002797/29/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case.	

Case No.	87 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004461AM25
RA File Number	03AX04004365 AM25
Licence No and Date	0311039192/30/11/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and noted that norms working sheet is not cleared in submitted documents. Therefore, the committee decided to ask the firm to appear for **personal hearing** along with following information:

- Complete COA of Import and Export.
- Complete material balance between Import and Export.
- By product obtained along with commercial value, if used in the refinery itself notional value of the same along with prevailing market value with proof

The case stands deferred.

Case No.	88 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004462AM25
RA File Number	03AX04004364 AM25
Licence No and Date	0311039193/30/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that norms working sheet is not cleared in submitted documents. Therefore, the committee decided to ask the firm to appear for personal hearing along with following information: • Complete COA of Import and Export. • Complete material balance between Import and Export. • By product obtained along with commercial value, if used in the refinery itself notional value of the same along with prevailing market value with proof The case stands deferred.	

Case No.	89 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004463AM25
RA File Number	03AX04004363 AM25
Licence No and	0311039194/30/11/2024

Date	
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that norms working sheet is not cleared in submitted documents. Therefore, the committee decided to ask the firm to appear for personal hearing along with following information: • Complete COA of Import and Export. • Complete material balance between Import and Export. • By product obtained along with commercial value, if used in the refinery itself notional value of the same along with prevailing market value with proof The case stands deferred.	

Case No.	90 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004464AM25
RA File Number	03AX04004357 AM25
Licence No and Date	0311039195/30/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that norms working sheet is not cleared in submitted documents. Therefore, the committee decided to ask the firm to appear for personal hearing along with following information: • Complete COA of Import and Export. • Complete material balance between Import and Export. • By product obtained along with commercial value, if used in the refinery itself notional value of the same along with prevailing market value with proof The case stands deferred.	

Case No.	91 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004465AM25

RA File Number	03AX04004362 AM25
Licence No and Date	0311039196/30/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that norms working sheet is not cleared in submitted documents. Therefore, the committee decided to ask the firm to appear for personal hearing along with following information: • Complete COA of Import and Export. • Complete material balance between Import and Export. • By product obtained along with commercial value, if used in the refinery itself notional value of the same along with prevailing market value with proof The case stands deferred.	

Case No.	92 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004466AM25
RA File Number	03AX04004367 AM25
Licence No and Date	0311039197/30/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that norms working sheet is not cleared in submitted documents. Therefore, the committee decided to ask the firm to appear for personal hearing along with following information: • Complete COA of Import and Export. • Complete material balance between Import and Export. • By product obtained along with commercial value, if used in the refinery itself notional value of the same along with prevailing market value with proof The case stands deferred.	

Case No.	93 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025

HQ File Number	HQRNORM APPLY 00004467AM25
RA File Number	03AX04004358 AM25
Licence No and Date	0311039198/30/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that norms working sheet is not cleared in submitted documents. Therefore, the committee decided to ask the firm to appear for personal hearing along with following information: • Complete COA of Import and Export. • Complete material balance between Import and Export. • By product obtained along with commercial value, if used in the refinery itself notional value of the same along with prevailing market value with proof The case stands deferred.	

Case No.	94 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004509AM25
RA File Number	04AX04000833 AM25
Licence No and Date	0411008648/03/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Photographs of the Export item indicating end use of it and also weight in Kg terms. • Manufacturing process flow chart indicating step wise each import item to use. • Specification of import items with technical details & photographs and also its function in the export item. • Calculation of the requirement of import items and indigenous items indicating net content and wastage separately for each export item and also accordingly to fill in 4 E table. The case stands deferred.	

Case No.	95 / NC/4/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025	
HQ File Number	HQRNORM APPLY 00004511AM25	
RA File Number	03AX04003924 AM25	
Licence No and Date	0311039264/03/12/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Item: NEWV UV FLEX PRINTING INK WHITE (Pigment content 50.5% and solid content 50.5 %)		
Qty.; 1 Kg		
Import item:		
S. No.	Description of Items	Qty. in kg
1	AGISYN 2833 (DPGDA) (DIPROPYLENE GLYCOL DIACRYLATE)	0.0657
2	AMINE MODIFIED POLYESTER ACRYLATE(EB71 00)-58000	0.1010
3	BUTYLATED HYDROXY TOULENE	0.0011
4	DISPERBYK 168 - 54630(LOCAL)	0.0222
5	EFFULGENCE510 (NPAL)TRI N HYDROXY-NNITROSOPHENY LAMINO-O,OALUMINIUM((In hibitor-510)	0.0006
6	IRGACURE 184- 504201- HYDROXY CYCLOH (EXYL PHENYL KETONE)	0.0176
7	JRCURE 1819 ((Phenylbis (2,4,6- trimethylbenzoy l)-phenyl phosphine oxide)	0.0103
8	LR3130 / EM2374 / Eb 853 / GM63C4E (ETHOXYLATED TRIMETHYLOLPROPANE TRIACRYLATE)	0.0094
9	OMNIRAD 601 (2-HYDROXY-1-(4-(4- (2- HYDROXY-2- METHYLPROPANOYL)PHENOXY) PHEN YL) -2- METHYLPROPANO-1-ONE)	0.0145
10	POLYESTER ACRYLATE - P	0.1515
11	SPEEDCURE TPO-L (ETHYLPHENYL (2,4,6- TRIMETHYLBENZOYL) PHOSPINATE) PHENYLPHOSPH INIC ACID ETHYL ESTER)	0.0145

12	TEGO AIREX 920-56700	0.0051
13	TIOXIDE RFDO(TITANIUM DIOXIDE)	0.5051
14	TPGDA -PROPYL ACRYLATE31250 (Tripropylene Glycol Diacrylate)	0.0707
15	UV-1173 (2- HYDROXY-2- METHYL-1- PHENYL-1- PROPANONE)	0.0261
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP		

Case No.	96 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SHIVTEK SPECHEMI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004513AM25
RA File Number	05AX04002881 AM25
Licence No and Date	0511029368/03/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	97 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	KANPUR PLASTIPACK LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004531AM25
RA File Number	06AX04000364 AM25
Licence No and Date	0611003168/04/12/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred

Case No.	98 / NC/4/MEET/Sep/202526/10										
Case Status	Case Approved										
Party Name	PIONEER STATIONERY PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025										
HQ File Number	HQRNORM APPLY 00004535AM25										
RA File Number	52AX04000248 AM25										
Licence No and Date	5211010937/04/12/2024										
Norms Committee Decision:											
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:											
<table><tr><th>Export description</th><th>Qty.</th><th>Import description</th><th>Qty recommended</th></tr><tr><td>Sketch Book / Drawing Book, Net content of Sketch paper / Drawing Paper of 100 GSM is 1,00,000 Kgs</td><td>128807 Kg.</td><td>Sketch Paper / Drawing Paper 100 GSM</td><td>1,07,000 kg.</td></tr></table>				Export description	Qty.	Import description	Qty recommended	Sketch Book / Drawing Book, Net content of Sketch paper / Drawing Paper of 100 GSM is 1,00,000 Kgs	128807 Kg.	Sketch Paper / Drawing Paper 100 GSM	1,07,000 kg.
Export description	Qty.	Import description	Qty recommended								
Sketch Book / Drawing Book, Net content of Sketch paper / Drawing Paper of 100 GSM is 1,00,000 Kgs	128807 Kg.	Sketch Paper / Drawing Paper 100 GSM	1,07,000 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HB.											

Case No.	99 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004537AM25
RA File Number	03AX04004474 AM25
Licence No and Date	0311039314/04/12/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and noted that norms working sheet is	

not cleared in submitted documents. Therefore, the committee decided to ask the firm to appear for **personal hearing** along with following information:

- Complete COA of Import and Export.
- Complete material balance between Import and Export.
- By product obtained along with commercial value, if used in the refinery itself notional value of the same along with prevailing market value with proof

The case stands deferred.

Case No.	100 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004539AM25
RA File Number	03AX04004475 AM25
Licence No and Date	0311039315/04/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that norms working sheet is not cleared in submitted documents. Therefore, the committee decided to ask the firm to appear for personal hearing along with following information: • Complete COA of Import and Export. • Complete material balance between Import and Export. • By product obtained along with commercial value, if used in the refinery itself notional value of the same along with prevailing market value with proof The case stands deferred.	

Case No.	101 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004540AM25
RA File Number	03AX04004473 AM25
Licence No and Date	0311039317/04/12/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and noted that norms working sheet is not cleared in submitted documents. Therefore, the committee decided to ask the firm to appear for **personal hearing** along with following information:

- Complete COA of Import and Export.
- Complete material balance between Import and Export.
- By product obtained along with commercial value, if used in the refinery itself notional value of the same along with prevailing market value with proof

The case stands deferred.

Case No.	102 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004541AM25
RA File Number	03AX04004471 AM25
Licence No and Date	0311039318/04/12/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and noted that norms working sheet is not cleared in submitted documents. Therefore, the committee decided to ask the firm to appear for **personal hearing** along with following information:

- Complete COA of Import and Export.
- Complete material balance between Import and Export.
- By product obtained along with commercial value, if used in the refinery itself notional value of the same along with prevailing market value with proof

The case stands deferred.

Case No.	103 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	CLEAN FINO-CHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004570AM25
RA File Number	31AX04000296 AM25

Licence No and Date	3111004163/05/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	104 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004579AM25
RA File Number	03AX04004384 AM25
Licence No and Date	0311039369/06/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	105 / NC/4/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MAXTECH INDUSTRIES LLP
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202526/ 10 and 23/09/2025
HQ File Number	HQRNORM APPLY 00004975AM25
RA File Number	03AX04004744 AM25
Licence No and Date	0311039826/23/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

